

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 5

IA No.245/2021
And
CP(IB) No. 139/Chd/Pb/2020

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Ahuja Cotspin Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016, 60(5)

Order delivered on 08.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Harsh Garg, Advocate
For the Respondent : Mr. Lakshmi Kant Srivastava, Advocate
Ms. Swati Vashisht, PCA

ORDER

It is pointed by learned counsel for the petitioner that the respondent/Corporate Debtor has already been admitted to CIRP in other CP No.657/2019 under Section 9 of the Code vide Order dated 12.06.2024, however, the same has been challenged by respondent/Corporate Debtor before the Hon'ble NCLAT. Arguments have already been heard before Hon'ble NCLAT and order is already reserved. Let the matter be listed on 07.08.2024 for further proceedings.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja